

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-442(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2018.**

**NAME OF THE COMPANY: M/s. Diamler Financial Services Pvt. Ltd. Vs.
M/s. Pal News Media Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

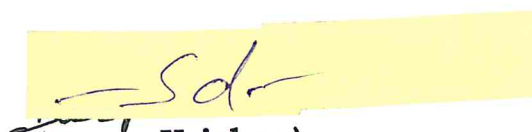
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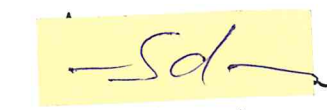
Present: Mohd. Azeem, Advocate for RP

ORDER

CA 628/2018 has been filed by the RP praying for termination of the CIR process. It is submitted that only Member of the COC was the Financial Creditor whose dues have been settled. The decision has been taken by them requiring this Bench for terminating the CIR process. The resolution to this effect has been placed on record and Form FA for withdrawing the petition under Section 7 has already been filed. Keeping in view the submissions made, we are satisfied that the COC (100%) has taken the decision for termination of the CIR process. This application is therefore allowed. CIR process stands terminated. Corporate Debtor is free from the rigors of the moratorium.

Petition disposed off in terms of the above.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)